

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH**

**COURT – IV**

15. IA-2723(MB)2023, IA-5226(MB)2023,  
IA-64(MB)2024 IN C.P. (IB)/3231(MB)2019

CORAM:

MS. ANU JAGMOHAN SINGH  
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI  
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON 30.04.2024

NAME OF THE PARTIES: National Steel and Agro Industries Limited  
Vs.  
Mithesh Trading Private Limited

SECTION: 9, 60(5), 30 OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016. Rule 11  
of NCLT, 2016.

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**ORDER**

1. Mr. Aniruth Purusothaman, Ld. Counsel for the Applicant/RP present.  
Mr. Dhruvad Vaghani a/w Adv. Gaurav Jain, Ld. Counsel for the Applicant present in IA-5226(MB)2023 through VC.
2. **IA-64(MB)2024** : This is an application filed by the Applicant under Rule 11 of the NCLT Rules, 2016, seeking extension of 93 days beyond 330 days of CIRP.
3. The RP seeking extension of 93 days on the ground of that the resolution plan already approved by the CoC and pending approval before this Tribunal.
4. After considering the facts of the case, this Bench feels that it would be appropriate to allow extension of 93 days (being the period from 17.12.2022 to 18.01.2023 and from 18.02.2023 to 18.04.2023).
5. **IA-5226(MB)2023** : Heard. **Reserved for Orders.**
6. **IA-2723(MB)2023** : Heard Ld. Counsel for the Applicant. **Reserved for Orders.**

7. In view of above, **IA-64(MB)2024** is allowed and **disposed of**.

**Sd/-**  
**ANU JAGMOHAN SINGH**  
**Member (Technical)**

**Sd/-**  
**KISHORE VEMULAPALLI**  
**Member (Judicial)**